

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Yes, M/s Monsanto Holding Pvt. Ltd., Mumbai has submitted an application in Form-I for access of 2 pairs of CMS lines MS 48 and MS 65, Male sterile lines (Line A) and fertile maintainer lines (Line B) of onions (25g. each), developed by Indian Institute of Horticulture Research, ICAR, Bangalore. The purpose of access is for using the male sterile lines to make hybrid combinations with their pollinators to develop new hybrids.

(b) The application was submitted on 28th June, 2011. The clearance has not been given as yet.

(c) and (d) The relevance of Genetic Engineering Approval Committee does not arise in this case, since the applicant is not seeking permission from National Biodiversity Authority for large scale field trials/commercialization.

Effect of global warming on Gujarat coast line

†2182. SHRI PARSHOTTAM KHODABHAI RUPALA:
SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether due to global warming the sea level of long coastal line of Gujarat is rising every year thereby posing a serious threat to some major cities and industrial units located along the coastline of Gujarat;

(b) whether the Ministry has prepared any concrete plan thereon; and

(c) if so, the details thereof and the time limit within which this work would be completed?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) As per the study of the tide gauge records of the north Indian Ocean for more than 40 years, conducted by the National Institute of Oceanography, it is observed that the sea-level rose by 1.06-1.75 millimeters per year in the past century. This estimate is consistent with the estimated global sea-level rise of 1-2 millimeters per year made by the Inter Governmental Panel on Climate Change (IPCC). The scientific studies of climate scenario for the period up to the end of the century and beyond projected likely rise in sea-level of the order of 55-60 millimeters. Specific studies on sea-level rise trends are not available for the Gujarat coast.

(b) and (c) Government of India is aware of the implications of climate change and released National Action Plan on Climate Change (NAPCC) on June 30, 2008. NAPCC includes eight National Missions, of which the National Mission on Sustainable Habitat is one of the

†Original notice of the question was received in Hindi.

missions, which includes activities for managing coastal zone. These activities will be implemented during the Twelfth Five Year Plan.

Extraction of sand in coastal regulation zones

2183. SHRI SHANTARAM NAIK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has changed the guidelines or changed the Rules for the extraction of sand in Coastal Regulation Zone Areas (CRZAs) or in other areas;

(b) if so, when these new guidelines, rules etc. were issued and details of the provisions therein;

(c) whether the State Government of Goa had made any demand in this matter and to what extent they have been accepted; and

(d) what are the consequences of violation of these guidelines and the authorities who can enforced these guidelines?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Environment and Forests had issued guidelines on 8th November, 2011 for removal of sand in the Coastal Regulation Zone (CRZ) area of rivers/estuaries by manual methods by traditional communities. The procedure to be followed *inter-alia* include constitution of a Seven Member Committee including a representative of local community under the chairmanship of concerned District Collector who will make recommendations for permitting the quantity of sand to be removed for given period avoiding ecologically sensitive areas.

(c) The Ministry has received requests from some State Governments including Goa for removal of sand in CRZ areas. Based on this request, the guidelines referred in parts (a) and (b) of the Question above were issued.

(d) The violations in the CRZ regulations are dealt with under the provisions of the Environment (Protection) Act, 1986, which is enforced by the concerned State/Union Territory Coastal Zone Management Authorities.

Toxic waste in Union Carbide factory at Bhopal

†2184. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether some appropriate steps have been taken by Government for clearing 346 tonnes of toxic waste lying in the premises of a factory of the Union Carbide, responsible for Bhopal gas tragedy, even after about 25 years of the occurrence of the Bhopal gas tragedy;

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